

## Central Administrative Tribunal Principal Bench: New Delhi

C.P. No. 391/2002 In O.A. No. 950/2001

This the 10th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri V.K. Majotra, Member (A)

Shri M.A.J. Farooqui, Duplex Flat, South District Police Complex, Police Station Hauz Khas, New Delhi-110 016.

(By Advocate: Shri C. Hari Shanker)

-Petitioner

Versus

Shri Kamal Pande, Secretary, Ministry of Home Affairs, North Block, New Delhi-110 001.

-Respondent

## ORDER (Oral)

## Justice V.S. Aggarwal:

Learned counsel for the petitioner states that the Union of India has filed a Writ Petition in the Delhi High Court and that the petitioner had already made a statement in that petition that during the pendency of the Writ Petition, he would not press the present Contempt Petition.

2. Keeping in view the aforesaid, the learned counsel does not press the present petition. Subject to aforesaid, Contempt Petition is dismissed as withdrawn.

(V.K. Majotra)
Member (A)

(V.S. Aggarwal) Chairman

cc.